

## **National Commission for Protection of Child Rights Rules, 2006**

### CONTENTS

1. Short title and commencement
2. Definitions
3. Eligibility for appointment as Chairperson and other Members
4. Member Secretary
5. Powers and duties of the Member-Secretary
6. Term of office of Chairperson and other Members
7. Salaries and allowance
8. Dearness allowance
9. Compensatory (City) allowance
10. Leave
11. Leave sanctioning authority
12. Travelling allowance
13. Residential accommodation
14. Facility for conveyance
14. Facility for medical treatment
16. Residuary provisions
17. Functions of the Commission
18. Procedure for transaction of business
19. Minutes of the meeting
20. Report of action taken
21. Transaction of business outside headquarters
22. Panel of consultants
23. Annual report
24. Financial powers

### **SCHEDULE 1 :-**

### **SCHEDULE 2 :- BUDGET AND ACCOUNT HEADS**

## **National Commission for Protection of Child Rights Rules, 2006**

In exercise of the powers conferred by sub-sec. (1), read with clauses (a) to (d) of sub-sec. (2), of Sec. 35 of the Commissions for Protection of Child Rights Act, 2005 (4 of 2006), the Central Government hereby makes the following rules, namely:

### **1. Short title and commencement :-**

- (1) These rules may be called the National Commission for Protection of Child Rights Rules, 2006.
- (2) They shall come into force on the date on which the Commission for Protection of Child Rights Act, 2005 (4 of 2006) shall come into force.

### **2. Definitions :-**

In these rules, unless the context otherwise requires,

- (a) "Act" means the Commissions for Protection of Child Rights Act, 2005 (4 of 2006);

- (b) "Commission" means the National Commission for Protection of Child Rights constituted under, Section 3 ;
- (c) "Chairperson" means the Chairperson of the Commission;
- (d) "Member" means the Member of the Commission;
- (e) "Member Secretary" means the Member Secretary of the Commission;
- (f) "section" means a section of the Act;
- (g) words and expressions used and not defined in these rules but defined in the Act shall have the meanings respectively assigned to them in the Act.

**3. Eligibility for appointment as Chairperson and other Members :-**

No person having any past record of violation of human rights or child rights shall be eligible for appointment as Chairperson or other Members of the Commission.

**4. Member Secretary :-**

- (1) The Member-Secretary appointed by the Central Government under sub-sec. (1) of Section 11
- (2) The Member Secretary shall have a minimum tenure of three years.

**5. Powers and duties of the Member-Secretary :-**

- (1) The Member-Secretary shall
  - (i) have power to execute all decisions taken by the Commission in order to carry out the powers and functions of the Commission as provided in Sees. 13 and 14;
  - (ii) exercise and discharge such powers and perform such duties as are required for the proper administration of the affairs of the Commission and its day to day management as specified in Section 11 ;
  - (iii) convene the meetings of the Commission in consultation with its Chairperson and serve notices of the meetings to all concerned;
  - (iv) take steps to ensure that the quorum required for convening a meeting of the Commission is secured;
  - (v) prepare, in consultation with the Chairperson, the agenda for each meeting of the Commission and have notices prepared by the Secretariat and such notes shall, as far as possible, be self-contained;
  - (vi) make available specific records covering the agenda items to the Commission for reference;
  - (vii) ensure that the agenda papers are circulated to the Members at least two clear working days in advance of the meeting, except in cases when urgent attention is required;
  - (viii) prepare the minutes of the meetings of the Commission and shall also ensure placing of the Action Taken Note of the decisions of the Commission before the Commission in its subsequent meetings;
  - (ix) ensure that the procedure of the Commission is followed by it in transaction

of its business;

(x) take up all such matters with the Ministry of Women and Child Development for release of grants, creation of posts, revision of scales, procurement of vehicles, appointment of staff, laying of annual and audit report in Parliament, re-appropriation of funds, residential accommodation, permitting any officer of the Commission for deputation abroad and any other matter requiring the approval of the Central Government;

(xi) exercise such financial powers as are delegated to him by the Chairperson on behalf of the Commission:

Provided that no expenditure on an item exceeding one lakh rupees shall be incurred without the sanction of the Chairperson;

(xii) be the appointing and disciplinary authority in respect of officers and other employees of the Commission.

#### **6. Term of office of Chairperson and other Members :-**

(1) The Chairperson shall, unless removed from office under Section 7 , hold office for a period not exceeding three years, or till the age of sixty-five years, whichever is earlier.

(2) Every Member shall, unless removed from office under Section 7 , hold office for a period not exceeding three years, or till the age of sixty years, whichever is earlier.

(3) Notwithstanding anything contained in sub-rule (1) or sub-rule (2),

(a) a person who has held the office of Chairperson shall be eligible for re-nomination, and

(b) and person who has held the office of a Member shall be eligible fro re-nomination as a member or nomination as a Chairperson:

Provided that a person who has held an office of Chairperson or Member for two terms, in any capacity shall not be eligible for re-nomination as Chairperson or, as the case may be, as Member.

(4) If the Chairperson is unable to discharge his functions owing to illness or other incapacity, the Central Government shall nominate any other Member to act as Chairperson and the Members so nominated shall hold office of Chairperson until the resumes office or till the remainder of his term.

(5) The Chairperson or a Member may, by writing under his hand addressed to the Central Government, resign his office at any time.

(6) A vacancy caused by death, resignation or any other reason shall be filled-up by nomination within ninety days from the date of occurrence of such vacancy.

#### **7. Salaries and allowance :-**

(1) Save as otherwise provided in Section 6 , the Chairperson shall be paid salary equivalent to the salary of the Cabinet Secretary to the Government of India and every other Member shall be paid salary equivalent to that of a Secretary to the Government of India:

Provided that where the Chairperson or any other Member is a retired Government servant, Semi-Government body, public sector undertaking or recognized research institution, the salary payable together with the pension or pensionary value of the terminal benefits, or both, received by him shall not exceed to the last pay drawn.

(2) The salary and allowances payable to, and the others terms and conditions of service of the Member-Secretary and the other officers and other employees appointed for the purpose of the Commission shall be such as may be determined by the Central Government from time to time.

(3) If the Chairperson or a Member is in service of the Central Government or a State Government, his salary shall be regulated in accordance with the rules applicable to him.

**8. Dearness allowance :-**

The Chairperson and every other Member shall received dearness allowance appropriate to their pay at the rates admissible to officers of the equivalent level of the Central Government.

**9. Compensatory (City) allowance :-**

The Chairperson and every other Member shall receive compensatory (city) allowance appropriate to their pay at the rates admissible to officers of the Central Government of equivalent level.

**10. Leave :-**

The Chairperson and every other Member shall be entitled to leave as follows:

(a) earned leave, half pay leave and commuted leave as admissible to Central Government servants in accordance with the Central Civil Services (Leave) Rules, 1972, as amended from time to time.

(b) Extraordinary leave as admissible to the temporary Central Government servants under the Central Civil Services (Leave) Rules, 1972, as amended from time to time.

**11. Leave sanctioning authority :-**

(1) The Central Government shall be the authority competent to sanction leave to the Chairperson.

(2) The Chairperson shall be the authority to sanction leave to every Member including the Member-Secretary.

(3) The Member-Secretary shall be the authority to sanction leave to any officer or other employee of the Commission.

**12. Travelling allowance :-**

(1) The Chairperson and every other Member shall be entitled to draw travelling allowance and daily allowance at the rates appropriate to their pay admissible to equivalent post of the Central Government.

(2) The Chairperson and every other Member shall be his own controlling officer in respect of his bills relating to travelling allowances and daily allowances.

### **13. Residential accommodation :-**

(1) The Chairperson and every other Member shall be entitled to the use of an official residence as may be determined by the Government of India.

(2) If the Chairperson or a Member is not provided with or does not avail himself of the accommodation provided under sub-rule (1), he shall be paid every month house rent allowance at the rates admissible to officers of an equivalent rank in the Central Government.

### **14. Facility for conveyance :-**

The Chairperson and every other Member shall be entitled to the facilities of staff car for journeys for official and private purpose in accordance with the Staff Car Rules of the Government of India, as amended from time to time.

### **14. Facility for medical treatment :-**

The Chairperson and every other Member shall be entitled to the facilities of staff car for journeys for official and private purpose in accordance with the Staff Car Rules of the Government of India, as amended from time to time.

### **16. Residuary provisions :-**

The conditions of service of the Chairperson and the other Members for which no express provision has been made in these rules shall be such as may be determined by the Central Government.

### **17. Functions of the Commission :-**

The Commission shall, in addition to the functions assigned to it under clauses (a) to (j) of sub-sec. (1) of Section 13 , perform the following functions, namely:

(a) analyze existing law, policy and practice to assess compliance with Convention on the Rights of the Child undertake inquiries and produce reports on any aspect of policy or practice affecting children and comment on proposed new legislation from a child rights perspective;

(b) present to the Central Government annually and at such other intervals as the Commission may deem fit, reports upon the working of those safeguards;

(c) undertake formal investigations where concern has been expressed either by children themselves or by concerned person on their behalf;

(d) ensure that the work of the Commission is directly informed by the views of children in order to reflect their priorities and prospectives;

(e) promote, respect and serious consideration of the views of children in its work and in that of all Government Departments and Organisations dealing with child;

(f) produce and disseminate information about child rights;

(g) compile and analyze data on children;

(h) promote the incorporation of child rights into the school curriculum, teachers training and training personnel dealing with children.

### **18. Procedure for transaction of business :-**

(1) The Commission shall meet regularly at its office at Delhi at such time as the Chairperson thinks fit, but three months shall not intervene between its last

meeting and the next meeting.

(2) The Commission shall ordinarily hold its meetings in its office located in Delhi but may, in its discretion, hold its meetings at any other place in India if it considers it necessary or expedient to do so.

(3) Secretariat assistance. The Member-Secretary, along with such officers as the Chairperson may direct, shall attend the meetings of the Commission.

(4)

(i) The Member-Secretary shall, in consultation with the Chairperson, prepare the agenda for each meeting of the Commission and shall have notes prepared by the Secretariat and such notes shall, as far as possible, be self-contained;

(ii) The records covering the agenda items shall be made readily available to the Commission for its reference;

(iii) The agenda papers shall ordinarily be circulated to members at least two clear working days in advance of the meeting, except in cases when urgent attention is required.

(5) Four members including the Chairperson shall form the quorum at every meeting of the Commission.

(6) All decisions of the Commission at its meetings shall be taken by majority:

Provided that in the case of equality of votes, the Chairperson, or in his absence the person presiding shall have and exercise a second or a casting vote.

(7) If, for any reason, the Chairperson is unable to attend the meeting of the Commission, any Member chosen by the Members present from amongst themselves at the meeting, shall preside.

#### **19. Minutes of the meeting :-**

(1) The minutes of each meeting of the Commission shall be recorded during the meeting itself or immediately thereafter by the Member-Secretary or by any other officer of the Commission as directed.

(2) The minutes of meeting of the Commission shall be submitted to the Chairperson for approval and, upon approval, be circulated to all members of the Commission at the earliest and in any case, sufficiently before the commencement of the next meeting.

(3) The conclusions of the Commission in every matter undertaken by it shall be recorded in the form of an opinion and dissenting opinions, if given, shall also form part of and be kept on record. Action shall be taken on the basis of majority opinion where there is any difference of opinion.

(4) All orders and decisions of the Commission shall be authenticated by the Member-Secretary or any other officer of the Commission duly authorized by the Member-Secretary with the prior approval of the Chairperson in this behalf.

(5) Unless specifically authorized, no action shall be taken by the Secretariat of the Commission on the minutes of the meetings until the Chairperson confirms the same.

(6) A master copy of the record of all meetings and opinions of the Commission shall be maintained duly authenticated by the Member-Secretary.

(7) A copy of the minutes pertaining to each item shall be kept in the respective files for appropriate action. Opinions shall be kept in respective records and for convenience, copies thereof with appropriate indexing shall be kept in guard files.

**20. Report of action taken :-**

Report of the follow up action shall be submitted by the Member Secretary to the Commission at every subsequent meeting indicating therein the present stage of action taken on each item on which the Commission had taken any decision in any of its earlier meetings, excepting the items on which no further action is called for.

**21. Transaction of business outside headquarters :-**

The Commission or some members may transact business at places outside its headquarters as and when previously approved by the Chairperson, provided that if parties are to be heard in connection with any inquiry under the Act, at least two members shall constitute the bench of the Commission for such purpose.

**22. Panel of consultants :-**

(1) The Commission may constitute a panel of consultants for assisting the Commission in a wide range of tasks such as investigation or inquiry; to serve on task forces or Committees and for research and analysis.

(2) The Commission may draw on experts from academic, research, administrative, investigation, legal or civil society groups to form the panel.

(3) The Commission may devise a transparent process for the empanelling these consultants so that they are available for quick delegation of tasks.

**23. Annual report :-**

(1) The Commission shall prepare and publish an annual report before the 31st December every year for submission to the Central Government.

(2) The Commission shall also prepare special reports on specific issues as and when necessary under the direction of the Chairperson.

(3) The Central Government shall cause the annual report and the special reports of the Commission to be laid before each House of Parliament.

(4) The annual report shall include information on administrative and financial matters; complaints investigated/inquired into; action taken on cases; details of research; reviews; education and promotion efforts; consultations; details and specific recommendations of the Commission on any matter, besides any other matter that the Commission may consider warranting inclusion in the report.

(5) In case the Commission considers that there could be a time lag for the preparation of the annual report, it may prepare and submit a special report to the Central Government.

(6) The forms in which the budget may be prepared and provided and forwarded to the Central Government shall be as provided in Forms I, II, III and IV of Schedule I.

(7) The estimated receipts and expenditure shall be accompanied by the revised budget estimates for the relevant financial year.

(8) The budget shall, as far as may be, based on the account heads specified in Schedule II.

**24. Financial powers :-**

(1) The Commission shall spend the sums of money received by it for the purposes of the Act.

(2) The Chairperson shall have all powers relating to financial transaction of the Commission, except in cases, which require prior approval of the Central Government.

(3) The Chairperson shall obtain prior approval of the Central Government in matters of creation of posts, revision of pay scales, procurement of vehicles, re-appropriation of funds from one head to another, permitting any officer of the Commission to participate in Seminars, conferences or training programmes abroad and such other matters determined by the Central Government, by order.

(4) The Chairperson shall, subject to such conditions and limitations and control and supervision, have powers to delegate his financial powers to any Member or the Member- Secretary:

Provided that no such powers shall be delegated in respect of incurring an expenditure on an item exceeding one lakh rupees without the prior approval of the Chairperson.

(5) The Chairperson shall have powers to engage any person or persons as consultant or consultants for a specific purpose and for a specific period on the terms and conditions agreed in advance relating to honorarium, travelling allowance, dearness allowances.

(6) The Member-Secretary shall have powers to execute all decisions taken by the Chairperson or any other Member on his behalf relating to financial matters.

(7) All financial powers of the Commission shall be governed by the General Financial Rules, delegation of financial powers Rules and economy instructions issued by the Ministry of Finance of the Central Government from time to time.

**SCHEDULE 1**

**SCHEDULE 2**

**BUDGET AND ACCOUNT HEADS**

**SCHEDULE II**  
**BUDGET AND**  
**ACCOUNT HEADS**



(See Rule 23(8))

## **ADMINISTRATION**

### Heads of Accounts (Expenditure)

1. Salaries
2. Wages
3. Travel Expenses
4. Office Expenses
  - (a) Furniture
  - (b) Postage
  - (c) Office machines/equipment
  - (d) Liveries
  - (e) Hot and cold weather charges
  - (f) Telephones
  - (g) Electricity and water

charges

(h) Stationary

(i) Printing

(j) Staff car and other vehicles

(k) Other items

5. Fee and honoraria

6. Payment for professional and special services

7. Rents, rates and taxes/royalty

8. Publications

9. Advertising sales and publicity expenses

10. Grant in aid/contributions/subsidies

11. Hospitality expenses

sumptuary allowances etc.

12. Pensions/gratuities.

13. Write off/losses

14. Suspenses

15. Other charges (a residuary head, this will also include rewards and prizes)

Heads of Accounts (Receipts)

1. Payments by Central Government.

2. Other receipts